

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
(IB)-622(PB)/2021  
IA/2042/2022

**IN THE MATTER OF:**

Satish Kumar Kaura

**.....Applicant**

**Vs.**

Yogesh Mittal

**.....Respondent**

**SECTION**

U/s 94 (1) of (IBC)

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Toshif Ahmed, Mr. Hashmat Nabi, Advs. for PNB  
Mr. R P Agrawal, Ms. Reema Mishra, Advs. for EARCL  
Ms. Ruchita Jain, Adv. for LIC  
For the Respondent :  
For the RP : Ms. Aditi Sharma

**ORDER**

**IA/2042/2022:-**

This is a petition under Section 94 of IBC, 2016 filed on behalf of the Personal Guarantor. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional on the report of under Section 99 of IBC, 2016. Ld. Counsel on behalf of the Financial Creditor (LIC) and Ld. Counsel on behalf of Financial Creditor (EARC) and Ld. Counsel on behalf of Financial Creditor (PNB) are present. All the three counsels submitted that they have no objection if, the Section 94 petition is admitted. Ld. Counsel on behalf of the Resolution

Professional submitted that DRT proceedings have also been initiated against the Personal Guarantor and the final order has already been passed in the said matter. No one is present on behalf of the Personal Guarantor. However, since, it is a petition under Section 94, there is no need to give further opportunity to the Personal Guarantor. Order in this matter is **reserved**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**